

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

C/21053/2018-SM

[Arising out of Order-in-Appeal No. 109-2018 dated
07/03/2018 passed by Commissioner of CUSTOMS ,
BANGALORE-I(Appeal)]

**Commissioner of Customs
Mangalore-cus**

NEW CUSTOMS HOUSE
PANAMBUR
MANGALORE - 575010
KARNATAKA

Appellant(s)

Versus

Honor Exports

Tc 1527 Gf Tc Camp Raghubir Nagar
NEW DELHI - 110027
NEW DELHI

Respondent(s)

Appearance:

Shri Gopa Kumar, Jt. Commissioner(AR)
None

For the Appellant
For the Respondent

Date of Hearing: 14/02/2019

Date of Decision: 14/02/2019

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

Final Order No. 20163 / 2019

Per : S.S GARG

Learned AR for the Revenue has submitted that the present appeal has become infructuous because the goods have already been released by the Customs after receiving the original Bank Guarantee for

Rs.4,52,520/- and Bond for Rs.65,51,723/- from the importer. In view of this, the present appeal is dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **14/02/2019**)

S.S GARG
JUDICIAL MEMBER

Raja...